
(2018) 05 P&H CK 0063

In the Punjab And Haryana At Chandigarh

Case No : First Appeal From Order No.1265 Of 2013

Smt. Sumitra and others

APPELLANT

Vs

Harender and another

RESPONDENT

Date of Decision : 14-05-2018

Acts Referred:

Motor Vehicles Act, 1988 — Section 140, 163A

Citation : (2018) 05 P&H CK 0063

Hon'ble Judges : AVNEESH JHINGAN, J

Bench : Single Bench

Advocate : Sandeep Kumar Yadav, M.B. Jain

Final Decision : Disposed off

Judgement

1. This appeal arises from the award dated 07.12.2012 passed by the Motor Accident Claims Tribunal, Narnaul (for short, Rs.the Tribunal').

2. Bare facts necessary for adjudication of the appeal are that on 23. 10.2010 at about 5.00 PM, Yogender and Naresh were going on a motor cycle

bearing registration No. HR-34D-1164 to village Kakrala. The motor cycle was being driven by Yogender. The motor cycle was owned by Harender.

All of a sudden, four-five wild cows (Neel Gai) came on the road and struck against the motor cycle. As a result, Yogender fell on the road and

sustained injuries. He was taken to CHC Kaniana, and then to Health Way Research and Diagnostics Hospital, Rewari, where he died. DDR No. 4

dated 30.10.2010 was registered at Police Station Kaniana.

3. Legal heirs of the deceased filed a claim petition under Section 163-A of the Motor Vehicles Act, 1988 (for short, Rs.the Act'). In the claim

petition, owner of the vehicle was arrayed as respondent No.1 and respondent No.2 was insurer of the vehicle.

4. The Tribunal while relying upon a decision of the Supreme Court in Ningamma and another Vs. United India Insurance Co. Ltd., 2009 (13) SCC

710, held that the claimants are not entitled to any compensation under Section 163-A of the Act as the deceased was borrower of the vehicle.

5. The claimants have filed this appeal being aggrieved of the impugned award. The contention raised is that since in Ningamma's case (supra), it has been held that borrower steps into the shoes of the owner, therefore, borrower should be covered in Personal Accident Cover.

6. The issue raised is based on decision of the Supreme Court in Ningamma's case (supra). The Supreme Court held as under :-

“19. We have already extracted Section 163-A of the MVA hereinbefore. A bare perusal of the said provision would make it explicitly clear that

persons like the deceased in the present case would step into the shoes of the owner of the vehicle. In a case wherein the victim died or where he

was permanently disabled due to an accident arising out of the aforesaid motor vehicle in that event the liability to make payment of the compensation

is on the insurance company or the owner, as the case may be as provided under Section 163-A. But if it is proved that the driver is the owner of the

motor vehicle, in that case the owner could not himself be a recipient of compensation as the liability to pay the same is on him. This proposition is

absolutely clear on a reading of Section 163-A of the MVA. Accordingly, the legal representatives of the deceased who have stepped into the shoes

of the owner of the motor vehicle could not have claimed compensation under Section 163-A of the MVA.”

It was held that the representatives of the deceased step into the shoes of the owner of the motor vehicle, hence could not claim compensation under

Section 163-A of the Act.

7. It would be appropriate at this stage to quote Sections 140 and 163-A of the Act and GR-36.

“140. Liability to pay compensation in certain cases on the principle of no fault (1) Where death or permanent disablement of any person has

resulted from an accident arising out of the use of a motor vehicle or motor vehicles, the owner of the vehicles shall, or, as the case may be, the

owners of the vehicles shall, jointly and severally, be liable to pay compensation in respect of such death or disablement in accordance with the

provisions of this section.

(2) The amount of compensation which shall be payable under sub-section (1) in respect of the death of any person shall be a fixed sum of fifty

thousand rupees and the amount of compensation payable under that sub-section in respect of the permanent disablement of any person shall be a

fixed sum of twenty five thousand rupees.

(3) In any claim for compensation under sub-section (1), the claimant shall not be required to plead and establish that the death or permanent

disablement in respect of which the claim has been made was due to any wrongful act, neglect or default of the owner or owners of the vehicle or

vehicles concerned or of any other person.

(4) A claim for compensation under sub-section (1) shall not be defeated by reason of any wrongful act, neglect or default of the person in respect of

whose death or permanent disablement the claim has been made nor shall the quantum of compensation recoverable in respect of such death or

permanent disablement be reduced on the basis of the share of such person in the responsibility for such death or permanent disablement.

(5) Notwithstanding anything contained in sub-section (2) regarding death or bodily injury to any person, for which the owner of the vehicle is liable to

give compensation for relief, he is also liable to pay compensation under any other law for the time being in force :

Provided that the amount of such compensation to be given under any other law shall be reduced from the amount of compensation payable under this

section or under section 163 A. 163 A. Special provisions as to payment of compensation on structured formula basis

(1) Notwithstanding anything contained in this Act or in any other law for the time being in force or instrument having the force of law, the owner of

the motor vehicle of the authorised insurer shall be liable to pay in the case of death or permanent disablement due to accident arising out of the use of

motor vehicle compensation, as indicated in the Second Schedule, to the legal heirs or the victim, as the case may be.

Explanation. For the purposes of this sub-section, 'permanent disability' shall have the same meaning and extent as in the Workmen's

Compensation Act, 1923.

(2) In any claim for compensation under sub-section (1), the claimant shall not

be required to plead or establish that the death or permanent disablement in respect of which the claim has been made was due to any wrongful act or neglect or default of the owner of the vehicle or vehicles concerned or of any other person.

(3) The Central Government may, keeping in view the cost of living by notification in the Official Gazette, from time to time amend the Second Schedule.

GR 36. Personal Accident (PA) Cover under Motor Policy (not applicable to vehicles covered under Section E, F and G of Tariff for Commercial Vehicles)

A. Compulsory Personal Accident Cover for Owner-Driver Compulsory Personal Accident Cover shall be applicable under both Liability Only and

Package policies. The owner of insured vehicle holding an effective' driving license is termed as Owner-Driver for the purposes of this section.

Cover is provided to the Owner-Driver whilst driving the vehicle including mounting into/ dismounting from or traveling in the insured vehicle as a codriver.

NB. This provision deals with Personal Accident cover and only the registered owner in person is entitled to the compulsory cover where he/she holds

an effective driving license. Hence compulsory PA cover cannot be granted where a vehicle is owned by a company, a partnership firm or a similar

body corporate or where the owner-driver does not hold an effective driving license. In all such cases, where compulsory PA cover cannot be

granted, the additional premium for the compulsory P.A. cover for the owner - driver should not be charged and the compulsory P. A. cover provision

in the policy should also be deleted. Where the owner-driver owns more than one vehicle, compulsory PA cover can be granted for only one vehicle

as opted by him/her.

8. It is not disputed that in the present case, extra premium was paid for PAC for owner-driver. The term 'owner-driver' has been defined under GR-

36. It states that Compulsory Personal Accident Cover shall be applicable under both Liability Only and Package policies. The owner of insured

vehicle holding an 'effective' driving license is termed as Owner-Driver for the purposes of this section. The definition clearly restricts the meaning of

Rs.owner-driver'. It only includes owner of the insured vehicle. There is a further rider that for claiming compensation for PAC owner should be holding an Rs.effective' driving licnese.

9. Note in GR-36 states that only the registered owner in person is entitled for Personal Accident Cover if he holds an effective driving license. The said Cover is not to be granted where the vehicle is owned by a company, a partnership firm or a similar body corporate. This further clarifies that representative of the owner will not fall within the ambit of PAC.

10. The term 'owner-driver' has been defined, hence, no word can be added or deleted from the definition to extend the benefit to claimant so that the term 'owner-driver' can be stretched to mean owner or driver.

11. It would be appropriate to invoke Section 140 of the Act. Under the said provision, the claimants would be entitled to Rs. 50,000/- for Rs.no fault liability' as provided.

12. The award dated 07.12.2012 is modified to the extent that the claimants would be entitled to Rs. 50,000/- for Rs.no fault liability'.

13. The appeal is disposed of in the aforesaid terms.